

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 416 OF 2017
APPEAL NO. 58 OF 2017**

Dated: 31st May, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

M/s. Monnet Ispat & Energy Ltd. ...Appellant(s)

Vs.

Chhattisgarh State Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Anshu Mahajan
Mr. D. K. Singh (Rep.)

Counsel for the Respondent(s) : Mr. C. K. Rai for R.1

Ms. Suparna Srivastava for R.2

ORDER

**IA NO. 416 OF 2017
(Appl. for urgent listing)**

&

**IA NO. 417 of 2017
(Appl. for Stay)**

We have heard learned counsel for the Applicant/appellant. Counsel for the Appellant on instruction from his client, states that the Appellant will pay the bill amount as per the new formula. He states that his client has paid the bill as per the new formula for the month of April, 2017. Counsel for Respondent No.2 says that she has no instructions on this issue from her client. Counsel for Respondent No.2 says that the Appellant should

approach Respondent No.2 within two days and discrepancy, if any, in the bills and any dispute arising out of it will be sorted out immediately. Let that be done. Whatever amount is payable to Respondent No.2 shall be paid to Respondent No.2 within a week thereafter. If there is any objection on the quantum, that will be looked into by us on 18.07.2017.

Needless to say that the amount will be payable as per the new formula and if the payment is made, there will be no disconnection. Both the applications are disposed of.

Authenticated copy of this order may be supplied to the parties. List the matter for further hearing on **18.07.2017 at 2.30 p.m.**

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

pr/kt